

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 5/2016
CA NO.

CORAM:

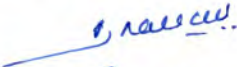


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY: Jagdish Timber Mart
V/s
Safelex International Ltd.

SECTION OF THE COMPANIES ACT: 433 (e) & 434 (1) (a).

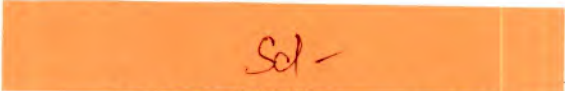
<u>S.NO.</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1	Purush Malhotra, Advocate		
2	Deepa Corasia, Advocate		
3	Utkarsh Tiwari, Advocate		

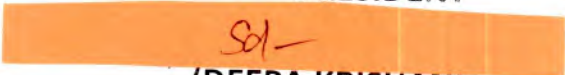
ORDER

Learned Counsel for the Applicant has drawn our attention to the averment made in paras 4,5,6 & 7 and has argued that despite mentioning of the Petition, it was listed on the dates which were not noted by the Counsel for the Applicant. Learned Counsel has further stated that the Paper Book and compliance affidavit have already been filed on 12.04.2017.

In view thereof, order dated 09.03.2017 dismissing the Petition for non-prosecution is recalled and the Petition is restored to its original number.

List of hearing on 27.06.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)